

CENTRAL ADMINISTRATIVE TRIBUNAL  
ERNAKULAM BENCH

O.A.No.596/01

Tuesday this the 16<sup>th</sup> day of January 2007

**C O R A M :**

**HON'BLE MRS.SATHI NAIR, VICE CHAIRMAN  
HON'BLE MR.GEORGE PARACKEN, JUDICIAL MEMBER**

A.Madhusoodanan Nair,  
S/o.late N.G.Sankara Pillai,  
Chief Commercial Clerk Grade II,  
Southern Railway,  
Cochin Harbour Terminus, Willington Island.  
Residing at Chellam Veedu,  
Kothamangalam P.O., Cherthala.

...Applicant

(By Advocate Mr.K.A.Abraham)

**Versus**

1. Union of India represented by the Secretary,  
Ministry of Railways, New Delhi.
2. The Chairman,  
Railway Board, Rail Bhavan, New Delhi – 110 001.
3. The Secretary,  
Ministry of Personnel Public Grievances & Pension,  
Department of Personnel & Training, New Delhi. ...Respondents

(By Advocate Mrs.Sumathi Dandapani,Sr.,  
Ms.P.K.Nandini [R1-2] & Shri.T.P.M.Ibrahim Khan,SCGSC [R3])

This application having been heard on 16<sup>th</sup> January 2007 the  
Tribunal on the same day delivered the following :-

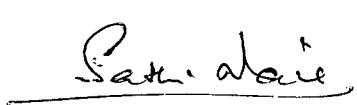
**ORDER**

**HON'BLE MRS.SATHI NAIR, VICE CHAIRMAN**

When the matter came up today for hearing, counsel for the  
applicant submitted that he is not pressing the O.A. The O.A is, therefore,  
dismissed as not pressed. No order as to costs.

(Dated the 16<sup>th</sup> day of January 2007)

  
**GEORGE PARACKEN**  
JUDICIAL MEMBER

  
**SATHI NAIR**  
VICE CHAIRMAN

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